

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS  
**LOK SABHA**

**UNSTARRED QUESTION NO. 132**  
ANSWERED ON – FEBRUARY 3, 2020

**FRDI BILL**

132. SHRI NAMA NAGESWARA RAO:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to bring back an edited version of the controversial Financial Resolution and Dispute Resolution (FRDI) Bill and if so, the details of the proposed time-line of bringing the said Bill;
- (b) whether the FRDI Bill was withdrawn earlier because of a popular backlash against its 'bail in' provision and the banking sector was in a fragile state and not in a position to withstand another economic disruption and if so, the details thereof;
- (c) whether the Government has taken RBI on board in reworking the bill as the new resolution framework essentially takes away many powers which are currently exercisable by the Central Banker; and
- (d) if so, the details thereof and the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI ANURAG SINGH THAKUR)

(a) to (d): Government has not taken a decision to introduce the revised version of the Financial Resolution and Deposit Insurance Bill, 2017 (FRDI Bill) in the Parliament.

The FRDI Bill was withdrawn in August, 2018 by following the Parliamentary Procedure and Rules, after the motion for withdrawal and the statement of reasons for withdrawal of the FRDI Bill were submitted to the Lok Sabha.

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